

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.79637 of 2018

(Arising out of Order-in-Appeal No.316/S.Tax.I/Kol/2018 dated 20.04.2018 passed by Commr. (Appeals) of CGST & Excise, Kolkata)

M/s Maruti Freight Movers Ltd.

Room No.552, 5th Floor, Marshal House, 33/1, Netaji Subhas Road, Kolkata-700001

Appellant

VERSUS

Commr. of CGST & Excise, Kolkata North

180,Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri Joydip Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75088/2021

DATE OF E- HEARING : 16.03.2021

DATE OF E-DECISION : 16.03.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

**(P.K.Choudhary)
Member (Judicial)**

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